



Court on its own motion Vs. State of HP & others

CWPIL No. 33 of 2023

04.04.2024 Present: Court on its own motion.

Mr. Anup Rattan, Advocate General with Mr. Rakesh Dhaulta, Mr. Pranay Pratap Singh, Mr. Sushant Kaprate, Additional Advocates General, Mr. Arsh Rattan, Mr. Sidharth Jalta and Ms. Priyanka Chauhan, Deputy Advocates General, for the respondents-State.

We have perused the status report filed by the Deputy Commissioner, District Kullu with regard to the measures being taken to avoid fatal accidents.

2. We have noticed that in the minutes of the meeting of the Regulatory Committee held on 17.06.2023, there is a reference to addition of Members of Health Department in the Monitoring/Flying Squad.

3. The unfortunate incident where one tourist died, indicates that the deceased was a person aged about 65 years.

4. It is desirable to fix upper age limit to persons who are intending to do kayaking or associated river sports and also to prescribe the necessity of senior citizens participating in such activities producing a Fitness Certificate. The desirability of having capability to swim may also be required to be prescribed.

5. The Deputy Commissioner, Kullu shall examine this aspect and make appropriate recommendations in that regard to be implemented for such activities.

List on 18.07.2024.

(M.S. Ramachandra Rao)
Chief Justice.

April 04, 2024
(hemlata)

(Jyotsna Rewal Dua)
Judge

High Court of MP